

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2284  
ANSWERED ON:06.12.2012  
ACQUISITION OF AGRICULTURAL LAND  
Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of the agricultural land acquired by the State Government for the requirement of Central Government during last three years and the current year, year-wise;
- (b) the details of compensation announced and paid to farmers for the said land, during each of the last three years and the current year, year-wise;
- (c) whether in some cases the agricultural land acquired by the State Governments for central projects was diverted to private projects;
- (d) if so, the details thereof and the reasons there for; and
- (e) the corrective measures taken/proposed to be taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) to (e): The Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No.18 of the State List (List II) of the Seventh Schedule to the Constitution. The acquisition of land for various projects is done by the concerned State Government/s/UT Administrations under the provisions of Land Acquisition Act, 1894. The data regarding agricultural land acquired by the State Governments for the requirement of Central Government, compensation announced and paid to the farmers & use of the acquired land for various purposes is not being maintained at the Central level. The salient features of the policy of the Govt. for acquiring land for development purposes, including industry is reflected in National Rehabilitation & Resettlement Policy (NRRP), 2007. The Policy also provides comprehensive rehabilitation & resettlement benefits to the displaced families.